

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 553 of 2019**

**IN THE MATTER OF:**

**IDBI Bank**

**...Appellant**

**Versus**

**Ms. Mamta Binani & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Abhinav Vasisht, Sr. Advocate with  
Mr. Nishtha Chaturvedi and Ms. Ria Kohli, Advocate.**

**For Respondent: Mr. Sreenita Ghoshdastidar, Advocate for R-1  
Mr. Rishav Banerjee, Advocate  
Mr. Abhimanyu Bhandari, Advocate for R-2  
Mr. PBA Srinivasan and Mr. Avinash Mohapatra,  
Advocate for R-3  
Mr. Abhijeet Sinha, Advocate for RP  
Ms. Manasi and Mr. Akshat Hansaria, Advocates.**

**WITH**

**Company Appeal (AT) (Ins) No. 982 of 2019**

**IN THE MATTER OF:**

**Deccan Chronicle Marketeers & Ors.**

**...Appellants**

**Versus**

**Deccan Chronicle Holdings & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Mahesh Thakur, Advocate.**

**For Respondent: Mr. Abhinav Vasisht, Sr. Advocate for Intervener and  
Mr. Nishtha Chaturvedi, Advocate for Intervener  
Mr. PBA Srinivasan and Mr. Avinash Mohapatra,  
Mr. Abhimanyu Bhandari, Advocates for R-2  
Mr. Abhijeet Sinha, Advocate for RP  
Mr. Sreenita Ghoshdastidar, Advocate  
Mr. Rishav Banerjee, Advocate**

**Cont....**

**ORDER**

**(Virtual Mode)**

**16.07.2020** Heard learned counsel for the parties on I.A. No. 1351 of 2020 at length. The parties may file their Written Submissions not more than three pages.

**Reserved for order** on I.A. No. 1351 of 2020.

After passing of the order on I.A. No. 1351 of 2020, we will hear the Appeals on next date.

Parties are directed to file Written Submissions not more than three pages with convenience compilation before the next date.

Let these Appeals be fixed on **6<sup>th</sup> August, 2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[V.P. Singh]  
Member (Technical)**

R.N./nn